

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 243 of 2016 &  
I.A. No. 719 of 2017**

**Dated: 11<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Telangana Offset Printers Association**

**....Appellant(s)**

**Vs.**

**Telangana State Electricity Regulatory Commission & Ors.**

**.....Respondent (s)**

Counsel for the Appellant(s)

:

Mr. Mukund Punny  
Mr. Rohit Rao

Counsel for the Respondents(s)

:

Ms. D.Bharathi Reddy  
Ms. Vidyottma for R-1

Mr. Rakesh K.Sharma  
Mr.Nishant for R.2 to R.3

**ORDER**

**I.A. NO. 719 of 2017**

***(Appln. for condonation of delay in filing reply)***

Delay in filing reply is condoned and reply is taken on record.  
Application is disposed of.

**APPEAL No. 243 of 2016**

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 03.10.2017 after serving copy on the other side.

List the matter on **09.10.2017.**

**(I.J. Kapoor)**  
**Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)**  
**Chairperson**